

12.27 hrs.

ELECTIONS TO COMMITTEES

INDIAN CENTRAL TOBACCO COMMITTEE

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh):

On behalf of Shri S. K. Patil, I beg to move:

"That in pursuance of clause (7-9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A dated the 10th April, 1945, as amended by Ministry of Food and Agriculture Resolutions Nos. F. 12-41/53-Com. II and G-1989/58-Com. II/IV, dated the 22nd January, 1955 and 5th March, 1960, respectively, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves, to serve as Members of the Indian Central Tobacco Committee."

Mr. Speaker: The question is:

"That in pursuance of clause (7-9) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 40-26/44-A, dated the 10th April, 1945, as amended by the Ministry of Food and Agriculture Resolutions Nos. F. 12-41/53. Com. II and 6-198/58-Com. II/IV, dated the 22nd January, 1955 and 5th March, 1960, respectively, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Indian Central Tobacco Committee."

The motion was adopted.

GOVERNMENT BODY OF THE POST-GRADUATE TRAINING CENTRE IN AYURVEDA

The Deputy Minister in the Ministry of Health (Shri D. S. Raju): On behalf of Dr. Sushila Nayar, I beg to move:

"That in pursuance of Rule 4(7) of the Post-Graduate Training

Centre in Ayurveda Rules, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Body of the Post-Graduate Training Centre in Ayurveda".

Shri Prabhat Kar (Hooghly): May I put a question, Sir? When an hon. Minister is present, is it fair that a Deputy Minister should speak on his behalf?

Mr. Speaker: It is better, if the Minister is present, that she does it herself. But, we have to train our young men also. Perhaps, sometimes, it may be allowed.

The question is:

"That in pursuance of Rules 4(7) of the Post-Graduate Training Centre in Ayurveda Rules, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Body of the Post-Graduate Training Centre in Ayurveda."

The motion was adopted.

Mr. Speaker: It is a fact that when a Minister is present, it does not look nice that another Minister should get up and say on behalf of so and so. When the Minister himself or herself is present, he or she should take it up.

ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

The Minister of Health (Dr. Sushila Nayar): I beg to move:

"That in pursuance of sub-section (2)(h) of section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority."